

POLICY WORDINGS

PRIVATE CAR PACKAGE POLICY - ADD-ONS: PERSONAL BELONGINGS - DAMAGE

1 Personal Belongings - Damage

This Add-on shall be in force only if Acko General Insurance Ltd (Acko) has received the additional premium for this Add-on in respect of the Insured Vehicle.

In the event of an accident of the Insured Vehicle during the policy period, Acko shall reimburse an amount up to the sum insured specified in the Schedule attached to the Add-ons, subject to the applicable depreciation for the cost incurred towards repair or replacement of the personal belongings of the insured kept inside such Insured Vehicle.

Special Conditions

The benefits provided under this Add-on are subject to the following conditions:

- The claim is admissible under Section I of the underlying Policy in respect of the Insured Vehicle.
- Any amount payable under this Add-on shall be adjusted for depreciation as per the percentage specified below unless provided to the contrary within the Schedule.

Age of the Personal Belongings	Depreciation % (on Invoice Value)
i. Not exceeding 1 year	20%
ii. Exceeding 1 year but not exceeding 2 years	40%
iii. Exceeding 2 years but not exceeding 3 years	50%
iv. Exceeding 3 years but not exceeding 4 years	60%
v. Exceeding 4 years	80%

Exclusions

Acko would not be liable if:

- Any claim intimated to Acko after 30 days of such loss.

For the purpose of this Add-on, 'personal belongings' shall include articles of personal nature not carried in connection with any trade or business, but excluding (i) any valuables such as antiques, art, watches, jewellery, gems, furs and articles made of precious stones and metals, and (ii) electronic equipment such as cellular phones, data, and photographic, audio, video and telecommunications equipment.

Subject otherwise to the terms, conditions, limitations and exclusions of the underlying Policy, which shall be the basis of this Add-on and is deemed to be incorporated herein.